

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP NO.59/2016  
RT NO.83/Chd/Pb/2017**

In the matter of:

Sections 391 - 394 of the Companies Act, 1956

**AND**

In the matter of:

A Scheme of Arrangement between:

Lakshya Forum for Competitions Pvt. Ltd.                      ...Applicant/Transferor Company

**AND**

Lakshya Educare Pvt. Limited                                      ...Transferee Company

Present: Mr. Manish Malpani, Advocate for applicant-company.


Mr. Santosh Kumar, Registrar of Companies, Punjab & Chandigarh  
for Official Liquidator.

Mr. Santosh Kumar, Registrar of Companies, Punjab & Chandigarh has filed report of the Official Liquidator accompanied with the report of the Chartered Accountant and it is submitted that there are no adverse comments against the Scheme of Merger/Amalgamation. Learned counsel for the applicant, however, seeks time to file fresh index because of errors at Sr. Nos. 8 and 9 of index and also to file an affidavit clarifying the stand with regard to secured loan as mentioned at page 67 of Paper Book and to explain the discrepancy with regard to the long term borrowing of ₹245 lacs as reflected in paragraph 8 of the petition. The learned counsel also seeks to amend the prayer clause relating to directions to Registrar of Companies, NCT, Delhi & Haryana instead of Punjab.

 The matter is adjourned for hearing to 12.05.2017 for compliances.

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Application for seeking necessary amendments along with the amended petition be filed within 10 days with copy to the Official Liquidator.

  
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(Justice R.P. Nagrath)  
Member(Judicial)

✓ April 17, 2017  
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